

**Central Administrative Tribunal  
Jaipur Bench, JAIPUR**

OA.No.406/2006

With MA No. 138/2008

This the 4th day of February, 2010

**Hon'ble Shri M.L. Chauhan, Member (Judicial)  
Hon'ble Shri B.L. Khatri, Member (Administrative)**

Mr.Ram Gopal Meena S/o Shri Rooda Ram Meena aged about 56 years, resident of Plot No. 812, Shanti Nagar, Near Durgapura Railway Station, Jaipur and presently working as Assistant, Office of Dy. Director General, Geological Survey of India, Western Region, Jhalana Doongari, Jaipur 302004.

...Applicant

(By Advocate: Shri C.B. Sharma)

**- VERSUS -**

1. Union of India, through its Secretary, Ministry of Mines, Government of India, Department of Geological Survey of India, New Delhi – 110001.
2. Director General, Geological Survey of India, 27, Jawahar Lal Nehru Road, Kolkata 700016.
3. Dy. Director General, Geological Survey of India, Western Region, Jhalana Doongari, Jaipur 302004

....Respondents

(By Advocate: Shri Hemant Mathur)

O R D E R (Oral)

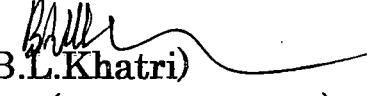
Heard learned counsel for parties.

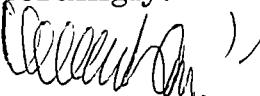
2. Learned counsel for applicant submits that he may be permitted to withdraw this OA in as much as the basis for passing impugned order, is seniority dated 02.09.2003, the validity of which has not been challenged in this OA. According to learned counsel for applicant the final so long as revised seniority list dated 2.9.2003 is not challenged, the applicant will not be entitled to any relief in terms of impugned order, which is annexed as Annexure A-1.

3. In view of what has been stated above, the applicant is permitted to withdraw the present OA with liberty reserve to him to file substantive OA for the same cause of action. It will be permissible to respondents to raise all legal objections in the OA to be filed by the applicant.

4. With these observations the OA shall stands dismiss as withdrawn. The interim relief granted by this Tribunal vide its order dated 19.10.2006 which was continue and extended from time to time shall remain operative till 28.02.2010.

5. In view of order passed in the OA, no order is require to be passed in the MA, which shall stands dispose of accordingly.

  
(B.L.Khatri)  
Member (Administrative)

  
(M.L.Chauhan)  
Member (Judicial)